

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
ABHINANDAN RASAYAN PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Abhinandan Rasayan Private Limited
2.	Date of incorporation of corporate debtor	29 th July, 2002
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24110MH2002PTC136654
5.	Address of the registered office and principal office (if any) of corporate debtor	301, Laxmi Sadan, Opp. IDBI Bank, Tandon Road, Ramnagar, Dombivli East, Maharashtra – 421201, India
6.	Insolvency commencement date in respect of corporate debtor	16 th December, 2025
7.	Estimated date of closure of insolvency resolution process	14 th June, 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Anil Kumar Mittal Reg No: IBBI/IPA-002/IP-N00742/2018 - 2019/12263
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg Address: 5/99, Sector- 2, Rajender Nagar, Sahibabad, Distt. Ghaziabad, Uttar Pradesh, 201005. Email: mittalanil.ubi@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: 905, 9th Floor, Tower-C, Unitech Business Zone, Sector 50, Gurugram, Haryana 122018. E-mail: cirp.rasayan@resurgentprpl.com
11.	Last date for submission of claims	30 th December, 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench V, has ordered the commencement of a corporate insolvency resolution process of the Abhinandan Rasayan Private Limited on 16.12.2025.


Contd. 2

The creditors of Abhinandan Rasayan Private Limited, are hereby called upon to submit their claims with proof on or before 30.12.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of Interim Resolution Professional: Anil Kumar Mittal

Date: 18.12.2025

Place: Delhi NCR

